329 Written Answers

330

pleasure and privilege to be of service 1 in the far as Madhya Pradesh has got the least fulfilment and completion of these projects. I also want to essure hon. Members that the Navagaon is not going to drown the whole of Madhya Pradesh. That will submerge some portion of Madhya Pradesh but that is already to be drowned by their own dams.

SHRI NIRANJAN SINGH: But the storage of water will be there.

DR. K. L. RAO: If the Bargi dam is there, there will be storage of water. If the Punasa dam is there, there will be storage of water. All these have been taken into account.

SHRI A. D. MANI: How much water goes into the sea after these proposals?

SHRI NIRANJAN SINGH: Can the Government assure us that full utilisation of water will be given to Madhva Pradesh and only then the surplus water will be allowed to go out?

DR. K. L. RAO: It will be bad of me to sav anything on this question but I can assure the House that we have taken everything into account. I am saying on the basis of the Khosla Committee because I do not want to go beyond and say anything as my personal opinion because again I will be subjected to criticism. But very careful calculations have been made. You must realise that Narmada is a very big river. It is equivalent to the whole of the Indus system the Sutlej, Beas and Ravi. It is a very big river and its water will be more than sufficient for the development of irrigation both in Guiarat and Madhva Pradesh. Of course Maharashtra does not have any benefit because it is all hilly area and there nobody lives except in a very few areas.

Then there was the question of a proper share for Madhya Pradesh. The finances are always fixed by the Planning Commission based on certain ' teria but as I have submitted in so

percentage of developed irrigation in the country while at the same time having very high possibilities for development of irrigation, I would very definitely be one with hon. Members that special attention must be paid to irrigation in Madhya Pradesh.

PAPERS LAID ON THE TABLE

I. APPROPRIATION ACCOUNTS (POSTS AND TELEGRAPHS), 1966-67

II. AUDIT REPORT (POSTS AND TELEGRAPHS), 1968

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Madam, on behalf of Shri Morarji Desal, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each of the following papers: ----

(i) Appropriation Accounts (Posts and Telegraphs), 1966-67.

(ii) Audit Report (Posts and Telegraphs), 1968.

[Placed in Library. See No, LT-1085/68 for I and II].

MAIN CONCLUSIONS AND RECOMMENDA-TIONS OF THE HOSPITAL REVIEW COMMITTEE (1968)

सिंचाई तथा विद्युत मंत्रालय में उपमंत्री (प्रोफेसर सिद्धेव्वर प्रसाद) : माननीया, मैं श्री सत्य नारायण सिंह की ग्रोर से ग्रस्पताल समीक्षा समिति (1968) के मुख्य मुख्य निष्कर्षों और सिफारिशों के सारांश की एक प्रति सभा पटल पर रखता हं । [Placed in Library, See No. LT-1066] 68.]

REPORT (1ST MARCH, 1966 TO 31ST MARCH, 1967) BY GOVERNMENT ON THE WORKING OF THE HINDUSTAN LATEX LIMITED, NEW DELHI

प्रोफेसर सिद्धेष्वर प्रसाद : मैं डा॰ एस॰ चन्द्रशेखर की मोर से समवाय मधिनियम.

[प्रोफेसर सिद्धेश्वर प्रसाद]

1956 की धारा 619-क की उपधारा (1) के ग्राधीन 1 मार्च, 1966 से 31 मार्च, 1967 तक की ग्रावधि के लिए हिन्दुस्तान लेटैंक्स लिमिटेड, नई दिल्ली के कार्यकरण के विषय में सरकार के प्रतिवेदन की एक प्रति सभा पटल पर रखता हं । [Placed in Library, See No. LT-744/ €8.]

THE PUNJAB REQUISITIONING AND AC-QUISITION OF IMMOVABLE PROPERTY (HARYANA AMENDMENT) ACT, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): I beg to lay on the Table, under sub-section (3) of section 3 of the Haryana State Legislature (Delegation of Powers) Act, 1967, a copy of the Punjab Requisitioning and Acquisition of Immovable Property (Haryana Amendment) Act, 1968 (President's Act No. 9 of 1968). [Placed in Library. *See* No. LT-1067/ 68].

THE INCOME-TAX (SECOND AMENDMENT) Rules, 1968

SHRI K. C. PANT: Madam, I also beg to lay on the Table a copy of the Central Board of Direct Taxes Notification S.O. No. 1112, dated the 18th March, 1968, publishing the Income-tax (Second Amendment) Rules, 1968, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-674/68].

NOTIFICATION UNDER THE CUSTOMS ACT, 1962

SHRI K. C. PANT: Madam, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962:

(i) Notification G.S.R. No. 620, dated the 26th March, 1968. [Placed] in Library, *See* No. LT-850/68.] (ii) Notification G.S.R. No. 621, dated the 27th March, i968. [Placed-in Library. *See* No. LT-787|68].

(hi) Notification G.S.R. No. 631, dated the 29th March, 1968. [Placed in Library. *See* No. LT-851[68].

(Iv) Notification G.S.R. No. 606, dated the 30th March, 1968. [Placed in Library. See No. LT-787[68].

(v) Notification G.S.R. No. C32, dated the 1st April, 1968. [Placed in Library. See No. LT-852[68].

(vi) Notification G.S.R. No. 683, dated the. 2nd April, 1968. [Placed in Library. See No. LT-965]68.]

(vii) Notification G.S.R. No. 686, dated the 4th April, 1968. [Placed in Library. See No. LT-853[68].

(vlii) Notification G.S.R. No. 651, dated the 6th April, 1968. [Placed in Library, *See* No.' LT-965/68].

NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962 AND THE CENTRAL EXCISES AND SALT ACT, 1944

SHRI K. C. PANT: Madam, I als» beg to lay on the Table (a) a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944: —

(i) Three Notifications (G.S.R. Nos. 568 to 570), dated the 23rd March, 1968. . [Placed in Library. *See* No. LT-788/68],

(ii) Two Notifications (G.S.R. Nos. 604 and 605), dated the 30th March, 1968. [Placed in Library. *See* No. LT-788/68].

(iii) Notification G.S.R. No. 739, dated the 20th April, 1968, publishing, the Customs and Central Excise